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O.A.No. 660/06

ORDER DATED: 20.09.2006

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with the following reliefs:

“(a) to direct the Respondents to refix his scale of pay in the scale of pay of Rs. 260-400/- instead of Rs. 210-290/- with effect from 1.04.1984 to 31.12.1985 and Rs. 950-1500/- instead of Rs. 800-1150/- from 01.01.1986 to 31.12.1995 and in the scale of pay of Rs. 3050-4590/- instead of Rs. 2650-4000/- from 01.01.1996 to 30.10.2005.

(b) to pay the differential arrear salary and differential arrears of retirement and pensionary benefits such as pension, commutation, D.C.R.G. and Leave Salary in the scale of pay of Rs. 3050-4590/-.”

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

In course of hearing, it is found that vide Annexure-A/5, the representation of the Applicant is pending with Sr. Personnel Officer (Con.), E.C.Rly., Rail Vihar, Chandrasekharpur, Bhubaneswar since 07.11.2005. Since departmental remedies have not yet been exhausted, I do not wish to interfere at this stage but direct Respondent No.2 to dispose of the pending representation of the Applicant within a period of two months from the

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date of receipt of this order and report compliance separately.

The O.A. is disposed of with the above direction.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels appearing for both the parties.

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MEMBER (ADMN.)